

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-478/ND/2020

IN THE MATTER OF:

M/s. Relainace Home Finance Ltd.

...PETITIONER

Vs.

M/s. Jubilant Malls Pvt. Ltd. and Others

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 01.02.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Akhil Sachar, Advocate along
with Ms. Sunanda Tulsyan,
Advocate.

For the Respondent/ Corporate-debtor :Mr. Aseem Talwar, Advocate.

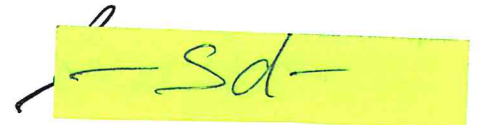
ORDER

Heard the submissions made by the Ld. counsel for the financial creditor as well as Ld. counsel for the corporate debtor. Ld. counsel appearing on behalf of the corporate debtor is directed to file Vakalatnama within two days and file reply within week and pay Rs. 10,000/- towards cost to the financial creditor.

Post the matter to **23rd February, 2021.**



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)